

IN THE HIGH COURT OF JHARKHAND AT RANCHI
T.A. No. 42 of 2017

M/s Aren Chemical (Private) Limited.	--- --- Appellant
Versus	
Commissioner, Central Excise, Ranchi.	--- --- Respondent

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through : Video Conferencing

For the Appellant	: Mr. Rohit Ranjan Sinha, Adv.
For the Respondent	: Mr. Ratnesh Kumar, Adv.

03/07.07.2020 Learned counsel Mr. Rohit Ranjan Sinha appears for the petitioner and seeks three weeks' time on his personal ground.

Learned counsel Mr. Ratnesh Kumar appearing on behalf of the respondent has no objection to the prayer for adjournment.

The matter is adjourned and is directed to list it after three weeks on 4th August 2020. In the meantime, learned counsel for the respondent, if so advised, may file counter affidavit. He has also submitted that counter affidavit may not be required in respect of the present case.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/